

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH  
JAIPUR**

RA-8/2006  
in  
OA-477/2005

this the 1<sup>st</sup> day of August, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman**

**Hon'ble Shri M. L. Chauhan, Member (J)**

Union of India & Others

... Applicants

Versus

Mangla Ram

... Respondents

**ORDER (In Circulation)**

**Hon'ble Shri V.K. Majotra, Vice-Chairman**

O.A. No.477/2005 was partly allowed vide order dated 31.5.2006 in terms stated in the order. Through this application review has been sought of these orders by respondents in the OA.

2. It has been contended that the Tribunal has committed an error in relying upon the notification whereby mistakes were rectified.

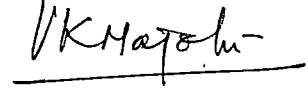
3. Perusal of the orders in question indicates that as regards applicant's claim for regularization in Group 'D' post, Annexure A/8 dated 12.4.1991 had been relied upon which stipulates that Group 'D' posts excepting compassionate appointments should not be filled up from open market till casual labour with the requisite qualifications are available to fill up the post in question. At the time of arguments it was stated on behalf of respondents that these instructions had been amended, but no such proof was furnished in support. As such, the OA was partly allowed in the terms stated in the order.

4. When no proof was furnished regarding amendment in the instructions dated 12.4.1991, contention made on behalf of respondents could not

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have been upheld. In this light, it has to be held that through the present application has been sought re-argument in the matter. Such is not the scope and ambit of review. The review application as such is dismissed in circulation.

  
(M. L. Chauhan )  
Member (J)

  
(V. K. Majotra )  
Vice-Chairman

/as/